

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

220. IA/4204/2023 IA/4688/2023 IA/1503/2024 IA/1544/2024 IA/1531/2024  
IA/1541/2024 IA/4574/2023 IA/4564/2023 IA/4566/2023 IA/4567/2023  
IA/4568/2023 IA/5730/2023 IA/3769/2023 IA/4320/2023 IA/4406/2023  
IA/5593/2023 IA/749/2024 IA/816/2024 IA/1132/2024 IA/77/2024  
IA/4569/2023 IA/673/2024 IA/899/2024 IA/1123/2024 IN C.P.  
(IB)/979(MB)2022

**IN THE MATTER OF**

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 07.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Since the Court time is over. Hence the case is adjourned.

IA/4204/2023 IA/4688/2023: **09.05.2024.**

IA/1503/2024 IA/1544/2024 IA/1531/2024 IA/1541/2024 IA/749/2024:  
**13.05.2024.**

IA/4574/2023 IA/4564/2023 IA/4566/2023 IA/4567/2023 IA/4568/2023:  
**12.06.2024.**

IA/5730/2023 IA/3769/2023 IA/4320/2023 IA/4406/2023 IA/5593/2023  
IA/816/2024 IA/1132/2024 IA/77/2024 IA/4569/2023 IA/673/2024 IA/899/2024  
IA/1123/2024: **06.06.2024.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)